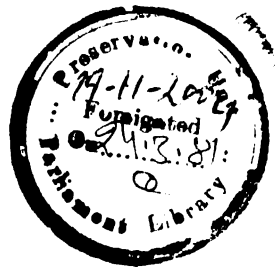


Monday, 12th March, 1928

THE
COUNCIL OF STATE DEBATES
(OFFICIAL REPORT)
VOLUME I, 1928

(1st February 1928 to 22nd March 1928)

FOURTH SESSION
OF THE
SECOND COUNCIL OF STATE, 1928



CALCUTTA : GOVERNMENT OF INDIA
CENTRAL PUBLICATION BRANCH
1928

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COUNCIL OF STATE.

Monday, 12th March, 1928.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

MEMBER SWORN.

The Honourable Mr. Kiran Chandra De, C.I.E. (Bengal : Nominated Official).

INLAND BONDED WAREHOUSES (AMENDMENT) BILL.

THE HONOURABLE MR. E. BURDON (Finance Secretary) : Sir, I move that the Bill further to amend the Inland Bonded Warehouses Act, 1896, for certain purposes as passed by the Legislative Assembly, be taken into consideration.

This Bill is of a purely formal character. It has two purposes, one to legalise a practice which has been regularly in force, and which is necessary for the convenience of traders, and the second is to remedy an omission which was made at the time the Central Board of Revenue was constituted, and the control of Customs, etc., was centralised. The purposes are further described in full detail in the Statement of Objects and Reasons, and it is not necessary for me to detain the House further on the subject.

Sir, I move.

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

THE HONOURABLE MR. E. BURDON : Sir, I move that the Bill, as passed by the Legislative Assembly, be passed.

The motion was adopted.

The Council then adjourned till Eleven of the Clock on Tuesday, 13th March, 1928.
